## Directorate General of Foreign Trade <u>Udyog Bhawan</u> DES-V Section

## Minutes of the Meeting NC-V held on 17.07.2008

The Meeting No. 16/AM-09 for the licensing year 2008-09 to consider the cases under Duty Exemption Schemes (Chapter-4) held on 17.07.2008 in Room No.4 of DGFT under the Chairmanship of Shri A.K.Singh, Jt. DGFT. The following officers were present: -

SI. No.	Name of the representatives & their	Department
	designation	
1.	Sh. Shaish Kumar, Industrial Advisor	DIPP
2.	Sh. Ashok Kumar, Arora, Dy.DGFT	DGFT
3.	Sh. Naresh Kumar, Assistant Director	R.O, TC, Noida
4.	Sh. Kuldeep Singh, Asstt. Director	DC (MSME)
5.	Sh. Pradip Kumar, F.T.D.O	DGFT

## (TEXTILES AND LEATHER ITEMS)

MEETING NUMBER : 16/84-ALC3/2008 MEETING DATE : 17.07.2008

Case No.:6/45/84-ALC3/2007	Party Name:HANUMAN WEAVING	Meet No/Date:16/84-ALC3/2008	Status:
	FACTORY,	17.07.2008	Deferred

HQ File :01/84/050/00243/AM08/	RLA File :07/24/040/00784/AM04/	Lic.No/Date:0710028502 01.04.2004	Defer Date: 28.08.2008
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Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that status regarding fixation of input output norms called for from R.A is still awaited. It was therefore decided to remind them. It was also decided to call for the same from applicant firm and defer the case for re-listing on 28.08.2008.

	Case No.:7/45/84-ALC3/2007	, ,	Meet No/Date:16/84-ALC3/2008 17.07.2008	Status: Deferred		
	HQ File :01/84/050/00244/AM08/		Lic.No/Date:0710029472 18.05.2004	Defer Date: 28.08.2008		
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that status regarding fixation of input output norms called for from R.A is still awaited. It was therefore decided to remind them. It was also decided to call for the same from applicant firm and defer the case for re-listing on 28.08.2008.					

	Case No.:8/45/84-ALC3/2007	Party Name:KABADI CHICKNAGUSA & SONS	Meet No/Date:16/84-ALC3/2008 17.07.2008	Status: Deferred
	HQ File :01/84/050/00245/AM08/		Lic.No/Date:0710029918 04.06.2004	Defer Date: 28.08.2008
Decision: The Committee considered the case as per agenda alongwith other relevant page				and absorved

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that status regarding fixation of input output norms called for from R.A is still awaited. It was therefore decided to remind them. It was also decided to call for the same from applicant firm and defer the case for re-listing on 28.08.2008.

Case No.:5/2/84-ALC3/2008	1 19	l	Status: Deferred
HQ File :01/84/050/00005/AM09/			Defer Date: 28.08.2008

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that status regarding fixation of input output norms called for from R.A is still awaited. It was therefore decided to remind them. It was also decided to call for the same from applicant firm and defer the case for re-listing on 28.08.2008.

	Case No.:6/2/84-ALC3/2008	Party Name:HABASIT IAKOKA PRIVATE LTD	Meet No/Date:16/84-ALC3/2008 17.07.2008	Status: Deferred		
	HQ File :01/84/050/00006/AM09/			Defer Date: 28.08.2008		
5	Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that status regarding fixation of input output norms called for from R.A is still awaited. It was therefore decided to remind them. It was also decided to call for the same from applicant firm and defer the case for re-listing on 28.08.2008.					

	Case No.:10/45/84-ALC3/2007		Meet No/Date:16/84-ALC3/2008 17.07.2008	Status: Deferred
	HQ File :01/84/050/00247/AM08/		Lic.No/Date:0710034773 15.12.2004	Defer Date: 28.08.2008
6	Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed			

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that status regarding fixation of input output norms called for from R.A is still awaited. It was therefore decided to remind them. It was also decided to call for the same from applicant firm and defer the case for re-listing on 28.08.2008.

Case No.:11/45/84-ALC3/2007	Party Name:KABADI CHICKNAGUSA & SONS		Status: Deferred
HQ File :01/84/050/00248/AM08/		I	Defer Date: 28.08.2008

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that status regarding fixation of input output norms called for from R.A is still awaited. It was therefore decided

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to remind them. It was also decided to call for the same from applicant firm and defer the case for re-listing on 28.08.2008.

	Case No.:13/45/84-ALC3/2007	-	Meet No/Date:16/84-ALC3/2008 17.07.2008	Status: Withdrawn
8	HQ File :01/84/050/00250/AM08/		Lic.No/Date:0410076949 12.12.2005	
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Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that this case has already been considered by erstwhile ALC1 in its meeting held on 15.06.2006 and approved. It was therefore decided to withdraw the case from agenda.

Case No.:16/46/84-ALC3/2007	-	Status: Deferred
HQ File :01/84/050/00290/AM08/	RLA File :05/24/040/00205/AM08/	Defer Date: 28.08.2008

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that status regarding fixation of input output norms called for from R.A is still awaited. It was therefore decided to remind them. It was also decided to call for the same from applicant firm and defer the case for re-listing on 28.08.2008.

Case No	.:92/46/84-ALC3/2007	Party Name: CELEBRITY FASHIONS LTD.,	Meet No/Date:16/84-ALC3/2008 17.07.2008	Status: Deferred
HQ File :	01/84/050/00366/AM08/			Defer Date: 28.08.2008

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that status regarding fixation of input output norms called for from R.A is still awaited. It was therefore decided to remind them. It was also decided to call for the same from applicant firm and defer the case for re-listing on 28.08.2008.

	Case No.:2/11/84-ALC3/2008	Party Name:SUPER TANNERY LIMITED,	Meet No/Date:16/84-ALC3/2008 17.07.2008	Status: Rejected	
	HQ File :01/84/050/00139/AM09/	RLA File :06/24/040/00010/AM09/	Lic.No/Date:0610013462 02.06.2008		
111	Decision: The Committee considered the case as per agenda alongwith other relevant papers and observe				

||Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that in this case applicant firm have failed to furnish the information/documents called for by DGFT vide their letter dated 07.07.2008. In view of this, Committee decided to reject the case.

RLA may take suitable consequential action accordingly.

Case No.:3/11/84-ALC3/2008	, , , , , , , , , , , , , , , , , , ,	Meet No/Date:16/84-ALC3/2008 17.07.2008	Status: Rejected
HQ File :01/84/050/00140/AM09/		Lic.No/Date:0610013464 02.06.2008	

 $|_{12}|$  Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that in this case applicant firm have failed to furnish the information/documents called for by DGFT vide their letter dated 07.07.2008. In view of this, Committee decided to reject the case.

RLA may take suitable consequential action accordingly.

Case No.:4/11/84-ALC3/2008	Party Name:SUPER TANNERY LIMITED,	Meet No/Date:16/84-ALC3/2008 17.07.2008	Status: Rejected
HQ File :01/84/050/00141/AM09/		Lic.No/Date:0610013461 02.06.2008	

 $|_{13}|$  Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that in this case applicant firm have failed to furnish the information/documents called for by DGFT vide their letter dated 07.07.2008. In view of this, Committee decided to reject the case.

RLA may take suitable consequential action accordingly.

	Case No.:6/11/84-ALC3/2008	-	Meet No/Date:16/84-ALC3/2008 17.07.2008	Status: Rejected
	HQ File :01/84/050/00143/AM09/		Lic.No/Date:0610013467 02.06.2008	
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that in this case applicant firm have failed to furnish the information/documents called for by DGFT vide their letter dated 07.07.2008. In view of this, Committee decided to reject the case.			

	Case No.:1/12/84-ALC3/2008	Party Name:VIRAJ SYNTEX (P) LTD.	Meet No/Date:16/84-ALC3/2008 17.07.2008	Status: Deferred
	HQ File :01/84/050/00146/AM09/	RLA File :06/24/040/00015/AM09/	Lic.No/Date:0610013491 05.06.2008	Defer Date: 14.08.2008
Decision: The Committee considered the case as per agenda alongwith other relevant p consultation with the representatives of technical authorities present in the meeting decided following information/documents from firm: -  (i) Justification & Calculation sheet (Qtywise) for each item of import asked for.				
	The case stands deferred for re-listing on 14.08.2008.			

Case No.:5/12/84-ALC3/2008	Party Name:ORIENT FASHION	Meet No/Date:16/84-ALC3/2008	Status:
	EXPORTS(INDIA) PVT.LTD.	17.07.2008	Deferred

		HQ File :01/84/050/00150/AM09/	RLA File:05/24/040/00151/AM09/	Lic.No/Date:0510221882	Defer Date:
	$_{6}$			10.06.2008	14.08.2008
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Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to call the applicant firm to appear for Personal Hearing alongwith supporting documents and technical person in NC meeting. It was therefore decided to defer the case for re-listing on 28.08.2008.

		Party Name:SCORPIOS APPARELS PVT.LTD.,	Meet No/Date:16/84-ALC3/2008 17.07.2008	Status: Deferred
$\begin{vmatrix} 1 \\ 17 \end{vmatrix}$	HQ File :01/84/050/00151/AM09/		Lic.No/Date:0510221889 10.06.2008	Defer Date: 14.08.2008

Decision: The Committee considered the case as per agenda alongwith other relevant papers and handed over the copies of relevant information/details available in the file to the representative of DC (MSME) for their examination and comments and defer the case for re-listing on 14.08.2008.

		1 3		Status: Deferred
18	HQ File :01/84/050/00152/AM09/		Lic.No/Date:0510221905 11.06.2008	Defer Date: 14.08.2008

Decision: The Committee considered the case as per agenda alongwith other relevant papers and handed over the copies of relevant information/details available in the file to the representative of DC (MSME) for their examination and comments and defer the case for re-listing on 14.08.2008.

	Case No.:1/16/84-ALC3/2008			Status: Deferred
19	HQ File :01/84/050/00184/AM09/			Defer Date: 31.07.2008

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed

that copy of application in this case has not been received. It was therefore decided to await the same and defer the case for re-listing on 31.07.2008.

	Case No.:3/16/84-ALC3/2008	Party		Meet No/Date:16/84-ALC3/2 17.07.2008	2008 Status: Approved	
	HQ File :01/84/050/00186/AM09/	RLA F		Lic.No/Date:3010056997 04.07.2008		
			the case as per agenda and		·	
	II	technical authorities present in the meeting decided to ratify the Advance authorization issued in this case as				
	applied for by the firm as det	tailed belov	V: -			
	Export item	Export	Import Item	Qty. allowed		
20		Qty.				
	Dyed and printed	200000	1) Polyester testurised	1) 178500 Kgs.		
	synthetic blankets made	Kgs	yarn 600/470 Den.	2) 31500 Kgs.		
	of polyester texturised	· ·	2) Polyester filament yarn			
	yarn (170000 Kgs) and		250/150 Den.	3) 3400 Kgs.		
	polyester filament yarn		3) Disperse Dyes 100%			
	(30000 Kgs.)		strength.			
	The R.A shall be advised to	take neces	sary action subject to complia	nce of other usual con	ditions.	

Case No.:2/16/84-ALC3/2008	Party Name:PALM FIBRE (INDIA) PRIVATE LIMITED	Meet No/Date:16/84-ALC3/2008 17.07.2008	Status: Rejected
HQ File :01/84/050/00185/AM09/		Lic.No/Date:1010030057 07.07.2008	

 $\parallel_{21}\parallel$ Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that firm have neither given the bifurcated Qty. of stenciled or plain of the export product nor they have clearly mentioned the size of coir mats. Further, import item appears to be plain. In view of the above it is not possible to compute the requirement of inputs in this case. Hence Committee decided to reject the case. RLA may take suitable consequential action accordingly.

Case No.213	M/s. Orient Fashion Exports (India) Pvt. Ltd.,	
NC 16/09 dt. 17.07.2008	F.No. 01/84/162/589/AM-08/DES-V	
Ratification of input output norms against Advance Authorisation No.0510205778		
dated 04.07.2007 – under Para 4.7 of HBP (Vol.I) 2004-2009.		

Decision: The Committee considered the case as per agenda and in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance authorization issued in this case on the basis of written comments of DC (MSME) conveyed vide their U.O NO. 37(5)/30/2008-09/Hosy. dated 16.07.2008 in partial modification of earlier decision taken on 06.09.2007 as detailed below: -

Export Product	Import Item	Qty. allowed.
Infants dress made of	100% polyester fabric, GSM –	0.90 Sq.Mtrs./Pc.
100% polyester fabric,	78+/-10%	
GSM –78+/-10%		
(imported) with polyester		
lining (indigenous fabric)		
(Style No. 518881)		
Infants dress made of	100% polyester fabric, GSM –	0.90 Sq.Mtrs./Pc.
100% polyester fabric,	78+/-10%	
GSM –78+/-10%		
(imported) with polyester		
lining (indigenous fabric) &		
diaper cover (indigenous		
fabric) ( <b>Style No. 518881)</b>		

The GSM should match in both import & export.

Case No.214	M/s. Pemi Exports	
NC 16/09 dt.17.07.2008 F.NO.1/84/50/284/AM05 -DES-V		
Ratification of input output in dt.28.09.2004 – under Para 4.7 of	r/o Advance Authorization No No.0410062410 HBP(Vol1)2004-2009.	
.R.A Chennai, Ref.No.04/24/040/170/AM05		

Decision: The Committee considered the case as per agenda and in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance authorization issued in this case on the basis of written comments of DC (MSME) conveyed vide their U.O NO. 37(5)/20/2007-08/Hosy. dated 04.06.2007 in partial modification of earlier decision as detailed below: -

Export Product	Export Qty.	Import Item	Qty. allowed.
100% polyester knitted ladies dresses	8458 Pcs	100% polyester knitted foil print fabrics, width 47.5".	3.92 Sq.Mtrs./Pcs.
		Feather Dusters	2.48 mtrs./Pc
100% polyester knitted Men's Ensembles consisting of shirts & Pant or shorts.	5665 Pcs.	100% polyester knitted foil print fabrics, width 47.5".	2.76 Sq.Mtrs./Pcs.

The GSM should match in both import & export.

Case No.215	M/s. United Electrotex Pvt. Ltd. Bangalore.	
NC 16/09 dt. 17.07.2008	F.No. 01/84/162/783/AM-08/DES-V	
Ratification of input output in r/o Advance Authorization No. 0710053299 dt. 12.9.2007		

under Para 4.7 of HBP (Vol.I) 2004-2009

RLA, Bangalore. Ref. No.07/24/40/116/AM08.

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to refer the case alongwith relevant details to DC (MSME) for their examination and comments and defer the case for relisting on 14.08.2008.

Case No.216	M/s. Shahi Exports Pvt. Ltd.	
NC 16/09 dt. 17.07.2008	F.No. 01/84(81)/50/174/AM-08/DES-V	
Ratification of input output norms against Advance Authorization No. 0510205788 dated 04.07.2007 – under Para 4.7 of HBP (Vol.I) 2004-2009.		
dated 04.07.2007		

Decision: The Committee considered the case as per agenda and in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance authorization issued in this case on the basis of written comments of DC (MSME) conveyed vide their U.O NO. 37(5)/28/2008-09/Hosy. dated 16.07.2008 as detailed below: -

Export Product	Import Item	Qty. allowed.
Men's trouser made of	100% cotton fabric, GSM-	3.04 Sq.Mtrs./Pcs.
100% cotton fabric,	235+/- 10%.	
GSM-235+/- 10%.		

The GSM should match in both import & export.

Case No.217 M/s. Shahi Exports Pvt. Ltd.	
NC 16/09 dt. 17.07.2008	F.No. 01/84/50/704/AM-06/DES-V
Re-fixation of input output norms against Advance Authorization No. 0510175223	

Decision: The Committee considered the case as per agenda and observed that this case has already been cleared by NC in its meeting held on 23.02.2006. But, inadvertently the export item has been mentioned as "Girls Shirt made of 97% cotton 3% spandex denim fabric, GSM-270+/-10%" instead of "Girls Skirt made of 97% cotton" 3% spandex denim fabric, GSM-270+/-10%". In view of this Committee in consultation with the representatives of technical authorities present in the meeting decided to allow the description of export product of corrected as 'Girls Skirt' against the subject A/A in question.

The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.218	M/s. Shahi Exports Pvt. Ltd.	
NC 16/09 dt. 17.07.2008	F.No. 01/84/50/412/AM-04/DES-V	
Re-fixation of input output norms against Advance Authorization No. 0510102826		
dated 19.09.2003 – under Para 4.7 of HBP (Vol.I) 2004-2009.		

Decision: The Committee considered the case as per agenda and observed that this case has already been cleared by NC in its meeting held on 16.02.2006 by imposing certain Style No. But, the firm have mentioned that they have already made export shipments under the A/A in question during 2003 whereas the ALC decided this on 16.02.2006 and as such in the export documents they could not endorse the Style No. In view of this Committee in consultation with the representatives of technical authorities present in the meeting decided that in this case the condition of Style No. may be monitored only in respect of exports made after the communication of ALC decision. Prior to ALC decision, the condition of Style No. may be waived.

Case No.219	M/s. Shahi Exports Pvt. Ltd.	
NC 16/09 dt. 17.07.2008	F.No. 01/84/50/614/AM-04/DES-V	
Re-fixation of input output norms against Advance Authorization No. 05101111837		

dated 17.12.2003 – under Para 4.7 of HBP (Vol.I) 2004-2009.

Decision: The Committee considered the case as per agenda and in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance authorization issued in this case on the basis of written comments of DC (MSME) conveyed vide their U.O NO. 37(5)/29/2008-09/Hosy. dated 16.07.2008 as detailed below: -

Export Product	Import Item	Qty. allowed.
Gents half sleeve shirts made	55% cotton 45%	2.40 Sq.Mtrs./Pcs.
of 55% cotton 45% polyester	polyester fabric, GSM-	
fabric, GSM-124+/- 10%.	124+/- 10%.	
Gents half sleeve shirts made	100% cotton dyed fabric,	2.42 Sq.Mtrs./Pcs.
of 100% cotton dyed fabric,	GSM-124+/- 10%.	
GSM-124+/- 10%.		
Gents half sleeve shirts made	100% cotton dyed fabric,	2.42 Sq.Mtrs./Pcs.
of 100% cotton dyed fabric,	GSM-126+/- 10%.	
GSM-126+/- 10%.		
Gents half sleeve shirts made	65% polyester 35%	2.37 Sq.Mtrs./Pcs.
of 65% polyester 35% cotton	cotton fabric, GSM-97+/-	
fabric, GSM-97+/- 10%.	10%.	

The GSM should match in both import & export.

The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.220	M/s. R.B.R. Garments (P) Ltd., Tirupur.	
NC 16/09 dt. 17.07.2008	F.No. 01/84/162/745/AM-08/DES-V	
Ratification of input output norms against Advance Authorisation No. 3210036020 dt.		
21.8.2007 – under Para 4.7 of HBP (Vol.I) 2004-2009.		
RLA, Coimbatore. Ref. No.32/24/40/030/AM08.		

Decision: The Committee considered the case as per agenda alongwith relevant papers and observed that the earlier decision of NC was as per recommendations of DC (MSME), which was based on drawing, design etc submitted by the firm. Now, firm have requested for review of the same. The Committee after detailed deliberations

and in consultation with the representatives of technical authorities present in the meeting decided to advise the applicant firm to furnish the CAD/CAM, Laymarker, Calculation sheet, Measurement etc justifying their requirement of input Qty. directly to DC (MSME) under intimation to DGFT for appropriate computation of input Qty. in this case. It was therefore decided to defer the case for re-listing on 28.08.2008.

Case No.221	M/s. Welspun Syntex Ltd., Mumbai.
NC 16/09 dt. 17.07.2008	F.No. 01/84/50/160/AM-08/DES-V
Re-fixation of input output norms against Advance Authorisation No.0310441964 dt.	
6.9.2007 – under Para 4.7 of HBP (Vol.I) 2004-2009	

Decision: The Committee considered the case as per agenda alongwith relevant papers and observed that comments called for from JDG(TM)/JDG(AA) are still awaited. It was therefore to follow up the same with them and defer the case for re-listing on 31.07.2008.

Case No.222	M/s. Welspun Syntex Ltd., Mumbai.
NC 16/09 dt. 17.07.2008	F.No. 01/84/50/121/ AM-08/DES-V
Re-fixation of input output norms against Advance Authorisation No.0310437690 dt.	
30.7.2007 – under Para 4.7 of HBP (Vol.I) 2004-2009	

Decision: The Committee considered the case as per agenda alongwith relevant papers and observed that comments called for from JDG(TM)/JDG(AA) are still awaited. It was therefore decided to follow up the same with them and defer the case for re-listing on 31.07.2008.

Case No.223	M/s Stanchart Impex Pvt. Ltd., Noida.	
NC 16/09 dt. 17.07.2008	F.No. 01/84/50/361/AM-06/DES-V	
Ratification of input output norms against Advance Authorization No. 0510165149 dt.		
26.08.2005 – under Para 4.7 of HBP (Vol.I) 2004-2009.		

Decision: The Committee considered the case as per agenda alongwith other relevant papers and heard Sh. Jayachandran, Director in the firm, who appeared for personal hearing in this case. He explained the case alongwith Sample & Qty. of inputs asked for in this case. The Committee, after detailed deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the Advance authorization issued in this case on the basis of written comments of DIPP conveyed vide their note dated 17.07.2008 as detailed below: -

Export Product	Import Item	Qty. allowed.
Textile fabric coated	1) PU Adhesive consisting of (i)	1) 8776.8 Kgs.
with plastic glitter	Polymer Imapur W ADG (solid	
hexagonal (146/148	content 30+/-1%), (ii) Catalyst	
cm width), Colour-8,	Impact W 80(100% Acrylic Resin),	
GSM-760 gm +/-40	(iii) Additive Imacril 85 (solid	
gm	content 55+/-1%) and (iv) Polymer	
	W ADG/M1 (solid content 55+/-	
	2%)	
	2) PVC Glitter 0.0094 Hex Crystal	2) 1862.28 Kgs
	Clear	
	3) PVC Glitter 0.040 Hex Crystal	3) 4691 Kgs.
	Clear.	

Case No.224	M/s. Synthetic & Rayon Textiles Export Promotion Council, Mumbai	
NC 16/09 dt. 17.07.2008	F.No. 01/84/162/36/AM-09/DES-V	
Clarification of duty free import of items against export of made ups made out of		
manmade firbre (MMF).		

Decision: The Committee considered the case as per agenda alongwith relevant papers and observed that comments called for from Department of Revenue are awaited. It was therefore decided remind them and transfer the case file to JDG(TM) for necessary action.

Case No.225	M/s Youngman woolen Mills Pvt. Ltd., Ludhiana
NC16/09 dt. 17.07.2008	F.NO.1/84/162/204/AM09 -DES-V
Ratification of input output norms against Advance Authorization No.3010056948	
dt. 01.07.2008 – under Para 4.7 of HBP (Vol.I) 2004-2009.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided that a team comprising officers of DGFT, DIPP, DC (MSME) and R.O of TC, Noida will visit the units of the applicant firm for study the manufacturing process and submit its report to Committee for taking final view in this case. Hence, case stands deferred for re-listing on 07.08.2008.

Firm may be informed accordingly.

Case No.226	M/s Knit foulds Pvt. Ltd.
NC16/09 dt. 17.07.2008	F.NO.1/84/50/398/AM08 -DES-V
Ratification of input output norms against Advance Authorization No.3100054508	
dt. 02.01.2008.	

Decision: The Committee considered the case as per agenda alongwith relevant papers and observed that in this case export product is non-woven textile fabric, which is not being covered under SION, H-30. Further, firm was asked to furnish the detailed manufacturing process alongwith the proof of machinery involvement in Non-woven process, which are still awaited from them. It was therefore decided to advise R.A to stop show cause action in this case till final decision of NC is communicated to them. Firm may be advised to furnish the information/documents asked for in this case urgently and defer the case for re-listing on 28.08.2008.

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